

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 1698 /Confdl./2025 Bilaspur, dated the 15 /01/2025
II-3-2/2002 (Part – IV)

Copy of Order No. 183/70/XXI-B/C.G./2025 dated 14.01.2025 issued by the Additional Secretary, Government of Chhattisgarh, Law and Legislative Affairs Department, Raipur forwarded to:-

- 1) Ku. Akanksha Bhardwaj, IV Civil Judge Junior Division, Mahasamund for information and compliance. She is directed to handover charge of the post of IV Civil Judge Junior Division, Mahasamund immediately.
- 2) Principal District & Sessions Judge, Mahasamund for information. She is requested to ensure that Ku. Akanksha Bhardwaj hands over charge immediately. She is further requested to send a copy of the handing over charge report of the concerned officer to this Registry.
- 3) Registrar (Ministerial), Vigilance Section, High Court of Chhattisgarh, Bilaspur for information.
- 4) Joint Registrar (Checker), High Court of Chhattisgarh, Bilaspur for information.
- 5) Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- 6) Additional Registrar (Confidential), High Court of Chhattisgarh, Bilaspur for information.
- 7) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.


(K. VINOD KUJUR)
REGISTRAR GENERAL

N. I. C.

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR (CG) 492002

Phone No. 0771-2221346, Fax No. 0771-2510346 email- lawdept.cg@gov.in

//ORDER//

Nava Raipur, dated 14 .01.2025

F. No. **183/70/XXI-B/C.G./2025** - The State Government of Chhattisgarh, accepting the recommendation of the Hon'ble High Court of Chhattisgarh vide memo no. 1676/confdl./2025/II-03-02/2002 (Part-IV), Bilaspur, Dated the 06th Jan, 2025 made in accordance with sub-rule (4) of Rule 11 of the Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006, for termination of services of Ku. Akanksha Bhardwaj, Member of Lower Judicial Service, presently posted as IV Civil Judge Junior Division, Mahasamund, hereby, terminates the services of above mentioned Ku. Akanksha Bhardwaj, from the date of service of this order.

**By order and in the name of the
Governor of Chhattisgarh,**

(Deepak Kumar Deshlhre)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

En.No. **184/70/XXI-B/C.G./2025**

Nava Raipur, Dated 14/01/2025

Copy to:

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No. 1676/confdl./2025/II-03-02/2002 (Part-IV), Bilaspur, Dated the 06th Jan, 2025,
2. Accountant General, Chhattisgarh, Raipur,
3. Principal Secretary to Hon'ble Chief Minister, Mantralaya, Nava Raipur.
4. Deputy Secretary to Chief Secretary, Government of Chhattisgarh, Mantralaya, Nava Raipur.
5. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
6. Principal District and Sessions Judge, Mahasamund,
7. Private Secretary to Principal Secretary Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
8. Ku. Akanksha Bhardwaj, IV Civil Judge Junior Division, Mahasamund
9. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary), for information and necessary action.

(Prashant Kumar Bhaskar)
Deputy Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department